

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

NOTIFICATION

New Delhi the 20 January, 2023

G.S.R. (E). -In exercise of the powers conferred by sections 396, 398, 399, 403 and 404 read with sub-sections (1) and (2) of section 469 of the Companies Act, 2013 (18 of 2013), the Central Government hereby makes the following rules further to amend the Companies (Registration Offices and Fees) Rules, 2014, namely:-

1. Short title and commencement.- (1) These rules may be called the Companies (Registration Offices and Fees) Amendment Rules, 2023.

(2) They shall come into force with effect from 23rd January, 2023.

2. In the Companies (Registration Offices and Fees) Rules, 2014 (hereinafter referred to as the said rules),

(A) after rule 8, the following -rule shall be inserted, namely.-

“8A. Signing of forms.- e-forms wherever applicable shall be signed by Insolvency resolution professional or resolution professional or liquidator of companies under insolvency or liquidation, as the case may be, and filed with the Registrar along with the fee as mentioned in Table annexed these rules.”

(B) in the Annexure to the rules, for Form GNL-2, Form GNL-3 and Form GNL-4, the following forms shall be substituted, namely.-

Form No. GNL-2

Form language

Form for submission of documents with the Registrar

[Pursuant to the rule 12(2) of the Companies (Registration Offices and Fees) Rules, 2014]

English

Hindi

Refer instruction kit for filing the form

All fields marked in * are mandatory



Company Information

1 (a) *Corporate Identity Number (CIN)

(b) *Name of the company

(c) *Address of the registered office of the company

(d) *Email ID of the company

Purpose of filing the form

2 (a) *Please indicate the document being filed

Prospectus

Red Herring Prospectus

Circular or Circular in the form of Advertisement inviting Deposits in DPT-1

Private placement offer letter or Record of a private placement offer to be kept by the company

Form 149 of the Companies (Court) Rules, 1959
(Court) Rules, 1959

Form 152 of the Companies

Form 153 of the Companies (Court) Rules, 1959
(Court) Rules, 1959

Form 154 of the Companies

Form 156 of the Companies (Court) Rules, 1959
(Court) Rules, 1959

Form 157 of the Companies

Form 158 of the Companies (Court) Rules, 1959
(Court) Rules, 1959

Form 159 of the Companies

Final Report on Completion of liquidation process by Liquidator

Others

Affidavit under Section 59 of the Insolvency and Bankruptcy Code, 2016

(b) If others, then specify

Advertisement Inviting Deposits

- 3 (a) Expected date of issue of Advertisement (DD/MM/YYYY)
- (b) Expected opening date of Acceptance of Deposits (DD/MM/YYYY)
- (c) Expected date of expiry of validity of advertisement or circular (DD/MM/YYYY)

References

- 4 (a) Act under which the document is being filed
(Companies Act, 2013/ Companies Act, 1956/ Insolvency and Bankruptcy Code, 2016)
- (b) Section(s) of the Companies Act, 2013 or the Companies Act, 1956 or Insolvency and Bankruptcy Code 2016, under which the document is being filed
 - (i) Section(s) of the Companies Act, 2013 under which the document is being filed
 - (ii) Section(s) of the Companies Act, 1956 under which the document is being filed
 - (iii) Section(s) of the Insolvency and Bankruptcy Code, 2016 under which the document is being filed

Special Resolution and Other Details

- 5 (a) Service request number of Form MGT-14
- (b) Date of passing special (SR) or ordinary resolution (OR) (DD/MM/YYYY)
- 6 (a) *Date of event (DD/MM/YYYY)
- (b) Date of declaration by majority of directors (DD/MM/YYYY)

Attachments

- (a) Copy of prospectus
- (b) Copy of red herring prospectus
- (c) Circular or Circular in the form of Advertisement inviting Deposits in DPT-1
- (d) Private placement offer letter or record of private placement offer letter to be kept by the company

(e) Form 149 of the Companies (Court) Rules, 1959

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(f) Form 152 of the Companies (Court) Rules, 1959

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(g) Form 153 of the Companies (Court) Rules, 1959

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(h) Form 154 of the Companies (Court) Rules, 1959

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(i) Form 156 of the Companies (Court) Rules, 1959

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(j) Form 157 of the Companies (Court) Rules, 1959

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(k) Form 158 of the Companies (Court) Rules, 1959

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(l) Form 159 of the Companies (Court) Rules, 1959

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(m) Final Report on Completion of liquidation process by Liquidator

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(n) Any other relevant document

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(o) Audited financial statements and record of business operations of the company for the previous two years or for the period since its incorporation, whichever is later

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(p) A report of the valuation of the assets of the company, if any, prepared by a Registered Valuer

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(q) Affidavit under section 59 of the Insolvency and Bankruptcy Code, 2016

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(r) Optional attachment(s) - if any

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Verification

To the best of my knowledge and belief, the information given in this form and its attachments is correct and complete.

I have been authorised by the board of directors' resolution dated (DD/MM/YYYY) to sign and submit this form.

To be digitally signed by

DSC BOX

Particulars of the person signing and submitting the form

Name